



## Bill Summary

### The Central Industrial Security Force (Amendment) Bill, 2008

- The Central Industrial Security Force (Amendment) Bill, 2008 was introduced in the Rajya Sabha on December 18, 2008. The Bill was referred to the Standing Committee on Home Affairs (Chairperson: Smt Sushma Swaraj), which is scheduled to submit its report by Feb 15, 2009.
- The Bill seeks to amend the Central Industrial Security Force Act, 1968, which constituted the Central Industrial Security Force (CISF) for the protection and security of central government industrial undertakings.
- The Bill seeks to enable the deployment of CISF for security of joint ventures and private industrial undertakings on cost reimbursement basis. “Joint venture” means a venture jointly undertaken by the government and a private industrial undertaking. “Private industrial undertaking” means an industry owned or managed by persons other than central or state government.
- The Act states that a public sector undertaking needs to give a month’s notice for the withdrawal of CISF. Since it was considered to be inadequate, the Bill seeks to increase the notice period to three months.
- The Bill also aims to enable deployment of CISF outside India in Indian embassies or UN Peacekeeping Missions.

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